

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of
Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation

Ref. No. Coop/Lgl/14/2021 dated 04.08.2021

GOVERNMENT ORDER NO:-4199 -JK (LD) of 2021
DATED:- 04 - 08 - 2021

Sanction is hereby accorded to the appointment of Shri Mushtaq Ahmad Malik, Deputy Registrar (Hqrs), Cooperative Department as Officer In charge Litigation(OIC) in case titled Board of Management/Board of Directors J&K State Cooperative Bank Ltd. Srinagar through Basher Ahmad Shah V/s U.T of J&K and Ors bearing STS/5994/20 including contempt petition, if any, pending before the Hon'ble Special Tribunal, J&K at Srinagar.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government,

Dated:- 04 - 08 - 2021

No:-JK(LD)CODI/ 2021/03

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Secretary to Government, Cooperative Department.
5. Registrar General, J&K High Court, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. OIC concerned.
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.



(Khursheed Ahmad Bhat)

Additional Secretary to Government